CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 38/2001 IN OA 2252/96



New Delhi, this the 23rd day of May, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J) Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Inder Pal S/o Shri Risal Singh R/o A-92, Jagatpuri, Nathu Colony, Chowk Shahdara Delhi - 93.

...Applicant

(Applicant in person)

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<u>VERSUS</u>

- Shri Gyanendra Srivastava
 Director of Education
 Office of the Dte. of Education
 Old Secretariat, Delhi.
- Shri Narender Prasad Secretary (Education) Govt. of NCT of Delhi. 5, Sham Nath Marg, Delhi.
- 3. Shri P.S.Bhatnagar Chief Secretary Govt. of NCT of Delhi 5, Shamnath Marg, Delhi.

... Respondents

(By Advocate : Mrs. Avnish Ahlawat through Shri Mohit Madan, proxy counsel)

ORDER (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

Applicant present in person, though his counsel is not present.

2. In our order dated 8-5-2001 an observation had been made that the judgement of the Hon'ble Supreme Court in <u>UOI etc. Vs. K.V.Jankiraman</u> (JT 1991 (3) SC 527) is fully applicable to the facts in the present case. Further to that order Shri Mohit Madan, learned proxy counsel for the respondents submits that the respondents have granted the necessary payments of difference of pay in the

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promoted post as due to the petitioner in accordance with law, rules and instructions. The petitioner Shri Inder Pal, who is present in Court confirms that he has received the due payments from the respondents. He has, therefore, submitted that he is not interested in pursuing the CP any further. Shri Mohit Madan, learned proxy counsel also submits that in the circumstances CP may be dismissed as they have fully complied with the Tribunal's order in OA 2252/96.

3. In the above facts and circumstances of the case, CP 38/2001 is dismissed. Notices to the alleged contemnors are discharged. File be consigned to Λ the Record Room.

dovindan S. Tampi) Member (A) (Smt. Lakshmi Swaminathan) Vice-Chairman (J)

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